IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

CP-123/252/ND/2018

In the matter of:

AE Buildcon (P) Limited Ltd

....PETITIONER

SECTION:

Under Section 252

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

/applicant

For the Respondent/Corporate Debtor:::

For the Intervener

:Ms. Lakshmi Gurung, Standing Counsel along with Mr. Omkar Singh,

Income tax Deptt.

ORDER

Learned authorized representative for the petitioner is present and moves this petition. It is represented by the Ld. AR that an advance copy of this petition along with annexure has been duly served on the Respondent ROC on 11.1.2018. In relation to the proof of service, the same has been enclosed at page 119 filed along with typed set of document of the petition. Service of notice to the Income tax Department as seen at page 120 on 20.1.2018 has also been filed.

Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for the Income tax Department represents that the observations/report will be filed during the course of the day. Let the same be filed during the course of the day itself. In relation to respondent ROC, 3 weeks time is granted for filing the observations/reply, if any.

Post the matter on 13.3.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

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